

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,  
MUMBAI

C.P. (IB)-318/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.07.2018**

NAME OF THE PARTIES: Ravindra Bhushan Pandey

**v/s.**

Tusker Cranes Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

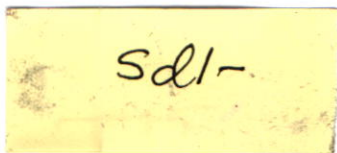
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**Order**

12. C.P. (IB)-318/(MB/2018)

The counsel for both sides present. It has been submitted that the matter was adjourned on several occasions on the ground that the parties are arriving at an amicable settlement. It is also reported that the parties are exchanging consent terms and would arrive at final settlement in a week's time. Time granted and it is made very clear that the respondent is directed to complete the formalities of settlement at the earliest as no further adjournment will be granted.

List this matter on 09.07.2018.



V. NALLASENAPATHY  
Member (Technical)



BHASKARA PANTULA MOHAN  
Member (Judicial)